

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.431/2006
This the 24th day of November 2006

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Tribhuwan Prasad Tiwari, aged about 50 years, son of Late Sri R.S. Tewari, resident of Village and Post Office Sultanpur P.S. Raniganj, District Pratapgarh.

...Applicant.

By Advocate: Shri Dharmendra Awasthi.

Versus.

1. Union of India through Chief Post Master General, U.P. Circle, Lucknow.
2. Senior Superintendent Post Offices, Pratapgarh.
3. Sub Divisional Inspector (Post Offices) Central Sub Division, Pratapgarh.

By Advocate: Shri Rajendra Singh.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER (J).

Heard Shri Dharmendra Awasthi, the learned counsel for the applicant and Shri Rajendra Singh, the learned counsel for respondents.

2. It is the case of the applicant that he has been transferred from the post of EDMP, Post Office, Ammapur Barre to Kailly Deeh, while working as EDR vide impugned order (Annexure-1) dated 07.09.2006 and thus prayed for quashing of the said transfer order.



3. The Respondents have filed Counter-Affidavit ⁱⁿ stated that the impugned order does not say any transfer of the applicant but only temporary shifting by local arrangement and thus, opposed for quashing of the impugned order. At this state, learned counsel for the applicant contended that the applicant has also filed a representation dated 08.09.2006 covered under (Annexure-3), which is still pending with the respondents and if a direction is given to the respondents to dispose of his representation dated 08.09.2006 (Annexure-3) by passing a reasoned and speaking ^{order} _{within} stipulated time, his purpose would be served. The learned counsel for respondents also not opposed such request for consideration of such representation of the applicant and passing the appropriate orders within the stipulated time.

4. In view of the above circumstances, the application is disposed of with a direction to the respondents to consider the representation of the applicant dated 08.09.2006 (Annexure-3) and to pass orders as per the rules and regulations within a period of two months from the date of the receipt of the certified copy of this order. No order as to costs.


(M. KANTHAIYAH)
MEMBER (J)

24.11.06

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